

①

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 898 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Adil Jamal
S/O Mohd Jamal Najar
R/O Kralpora, Hariwatnoo, Tangmarg, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-510/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

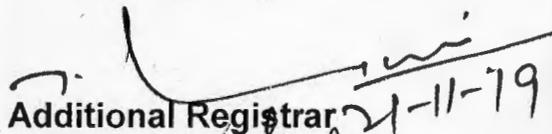

Mohammad Yasin Beigh 21-11-19
Additional Registrar

No: 21697-702/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Adil Jamal, Advocate**

.....for information and necessary action.


Additional Registrar 21-11-19

2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

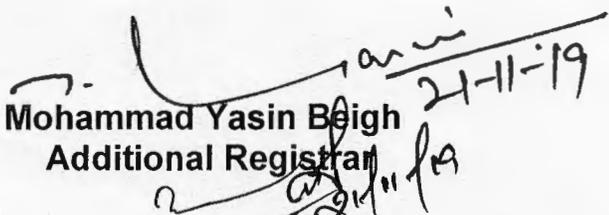
No: 899 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Asmat Riyaz
D/O Riyaz Ahmad Bhat
R/O Malyarpora Iqbal Colony, Baramulla
A/P Diyarwani, Batamaloo (Near Hope Medicate) Kashi Mohalla,
Batmallo (H.No.1512), Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-511/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 21703-8/CP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Asmat Riyaz, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

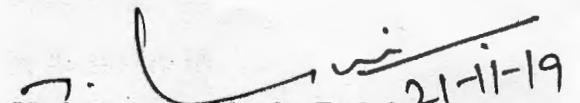
No: 900 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Akshay Kumar
S/O Arun Kumar
R/O Opp. Shitla Bus Stop, Khanpur, Nagarota, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-512/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
21-11-19

No: 21709-14/KP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Akshay Kumar, Advocate**

.....for information and necessary action.


Additional Registrar
21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

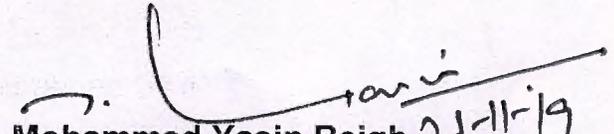
No: 901 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Ashiq Hussain Lone
S/O Muhammad Ashraf Lone
R/O Nowpora, Jagir, Tengpora, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-513/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

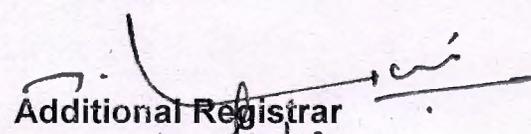

Mohammad Yasin Beigh 21-11-19
Additional Registrar

No: 21737-42/LP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ashiq Hussain, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

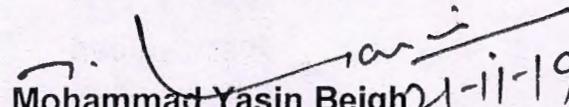
No: 902 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Abdul Majid Sheikh
S/O Zahoor Ahmad Sheikh
R/O Jamia, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-514/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

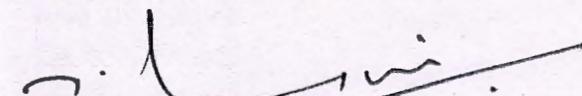

Mohammad Yasin Beigh 21-11-19
Additional Registrar

No: 21743-48 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abdul Majid Sheikh, Advocate**

.....for information and necessary action.


Additional Registrar 21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 903 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Akshay Sadotra
S/O Kali Dass
R/O W.No.12, H.No.105, Bishnah, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-515/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
Mohammad Yasin Beigh 21-11-19
Additional Registrar
(Signature) 19/11/19

No: 21749-54/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Akshay Sadotra, Advocate**
.....for information and necessary action.

(Signature)
Additional Registrar 21-11-19
(Signature) 19/11/19

7

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 904 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Arshad Maqbool Dar
S/O Haji Mohmmad Maqbool Dar
R/O Humhama New Airport Road, Vision Public school, Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-516/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 21755-69/LP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Arshad Maqbool Dar, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 905 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

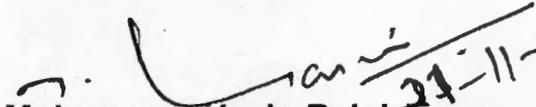
Mr. Ajay Sharma

S/O Hans Raj

R/O Vill.Marta Bassi, Khue Morh, Tehsil Ram Nagar, Distt. Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-517/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
21-11-19

No: 21761-66/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ajay Sharma, Advocate**

.....for information and necessary action.


Additional Registrar
21-11-19

9

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 906 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

**Mr. Abdul Basat
S/O Abdul Salam
R/O Village Dehri Ralyote, Tehsil Manjakot, Distt. Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-518/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

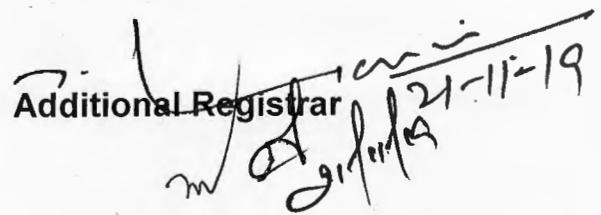

Mohammad Yasin Beigh 21-11-19
Additional Registrar

No: 21767-72/1P Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Abdul Basat, Advocate**

.....for information and necessary action.


Additional Registrar 21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

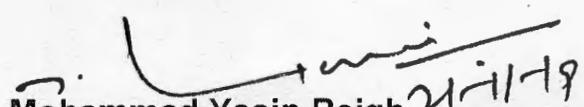
No: 907 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Ajaz Ahmad
S/O Abdul Hamid Paul
R/O Buchroo, Brother's Colony, Tehsil Chadoora, Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-519/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

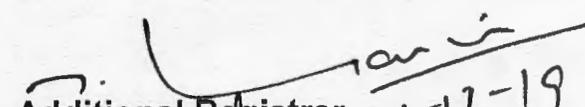

Mohammad Yasin Beigh
Additional Registrar

No: 21773-70/KP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ajaz Ahmad, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

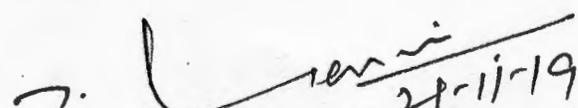
No: 908 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Arsh Vardhak Katoch
S/O Rakesh Singh
R/O H.No.28, Sec-B-1, Lane No.1, Laxmi Puram, Chinore, Bantalab,
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-520/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

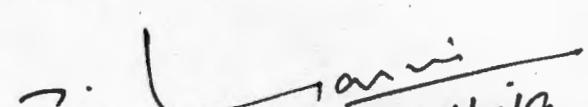

Mohammad Yasin Beigh
Additional Registrar

No: 21779-84/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Arsh Vardhak Katoch, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 909 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Aamir Majid Shah
S/O Abdul Majid Shah
R/O Hajibagh, Madni Mohalla, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-521/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
Mohammad Yasin Beigh
Additional Registrar
20/11/19

No: 21785-90/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Aamir Majid Shah, Advocate**

.....for information and necessary action.

M. Yasin
Additional Registrar
20/11/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

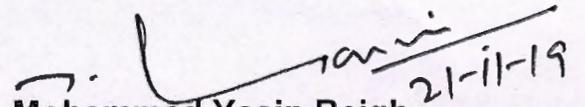
No: 910 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Akshit Raina
S/O D.K. Raina
R/O H.No.1, Tower Wali Gali, Miran Sahib, R.S. Pura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-522/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

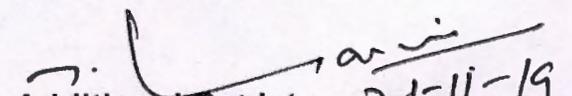

Mohammad Yasin Beigh
Additional Registrar
21-11-19

No: 21791-96/LP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Akshit Raina, Advocate**

.....for information and necessary action.


Additional Registrar
21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

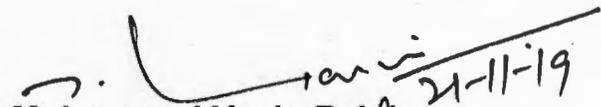
No: 911 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Ms. Bilqees Jan
D/O Late Gulam Mohi Ud Din Wani
R/O Akad, New Colony, Tehsil Mattan, Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-523/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

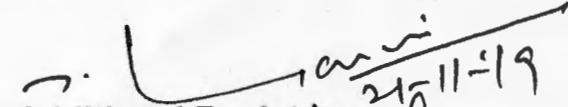

Mohammad Yasin Beigh
Additional Registrar

No: 21797-802/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Bilqees Jan, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 912 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Dheeraj Singh
S/O Sampooran Singh
R/O H.No.19, Sector-1A, Mohalla Charakan/Thanger Channi Himmat,
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-524/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh
Mohammad Yasin Beigh
Additional Registrar
21-11-19

No: 21803-8/11 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Dheeraj Singh, Advocate**
.....for information and necessary action.

Mohammad Yasin Beigh
Additional Registrar
21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 913 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Ms. Faiqah Nazki
D/O Javaid Akhtar Nazki
R/O 17-Hill View Colony (East), Sector Ist, Old Airport Road, Rangreth,
Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-526/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
22/11/19

No: 21810-15/4 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Faiqah Nazki, Advocate**
.....for information and necessary action.


Additional Registrar
22/11/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 915 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Gulshan Singh
S/O Balbir Singh
R/O Bhatwal, P/O Bhatodi (Duggain) Patya (Mandir) near Mahakali
Mandir Bhatwal, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-528/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
Mohammad Yasin Beigh
Additional Registrar

21-11-19

No: 21826-31/21 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kathua.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Gulshan Singh, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Additional Registrar

21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

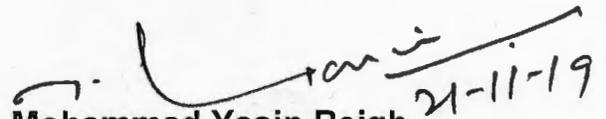
No: 916 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Gh Rasool Mir
S/O Ab Gani Mir
R/O H.No.52 A LD Colony Rawalpura, Sanat Nagar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-529/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

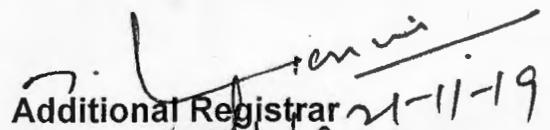

Mohammad Yasjn Beigh
Additional Registrar
21/11/19

No: 21832-37/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Gh Rasool Mir, Advocate**

.....for information and necessary action.


Additional Registrar
21/11/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

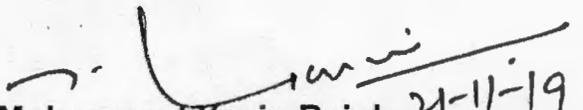
No: 917 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Gulshan Kumar Singh
S/O Chaman Lal
R/O Sanasar, tehsil Batote, Distt. Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-530/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh 21-11-19
Additional Registrar
21/11/19

No: 21838-43/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Gulshan Kumar Singh, Advocate**

.....for information and necessary action.


Additional Registrar 21-11-19
21/11/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 918 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

**Mr. Ishfaq Nazir
S/O Nazir Ahmad Wani
R/O Narkara, Tehsil Budgam, Distt. Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-531/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

[Signature]
Mohammad Yasin Beigh 21-11-19
Additional Registrar
[Signature]

No: 21844-49/L Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ishfaq Nazir, Advocate**

.....for information and necessary action.

[Signature]
Additional Registrar 21-11-19
[Signature]

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

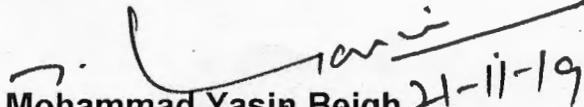
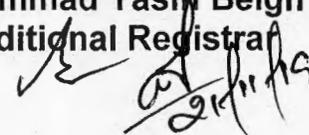
No: 920 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Irfan Ali Bhat
S/O Mohd Jamal Bhat
R/O Odina Sonawari, Tehsil Sumbal Distt. Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-533/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

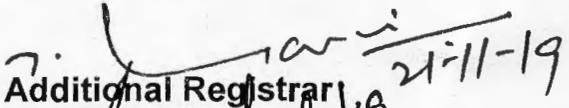

Mohammad Yasin Beigh 21-11-19
Additional Registrar


No: 21856-61/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bandipora.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Irfan Ali Bhat, Advocate**

.....for information and necessary action.


Additional Registrar 21-11-19


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

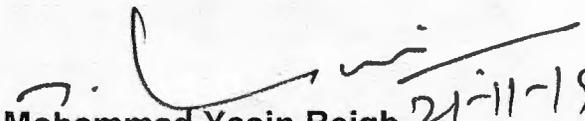
No: 921 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Ishfaq Farooq Shah
S/O Farooq Ahmad Shah
R/O Lal Pora, Lolab, Distt. Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-534/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

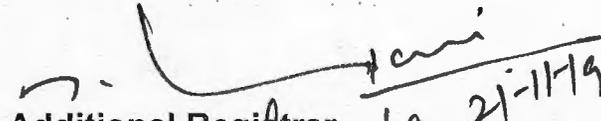

Mohammad Yasin Beigh 21-11-19
Additional Registrar
on 21/11/19

No: 21862-67/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kupawra.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ishfaq Farooq Shah, Advocate**

.....for information and necessary action.


Additional Registrar 21-11-19
on 21/11/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

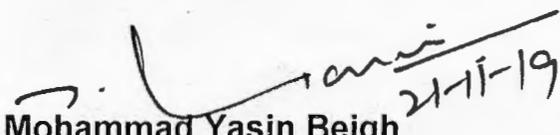
No: 922 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Junaid Shakeel Malik
S/O Shakeel Ahmad Malik
R/O Ansoor, Tehsil Damhal Hanji Pora, Distt. Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-535/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

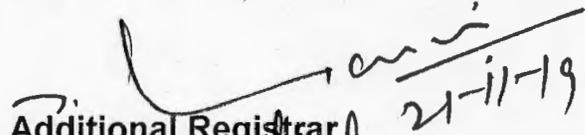

Mohammad Yasin Beigh
Additional Registrar

No: 21879-84/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kulgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Junaid Shakeel Malik, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

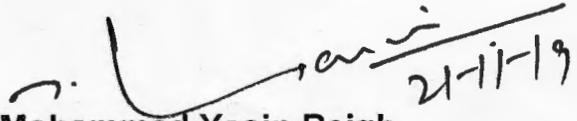
No: 930 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Mohd Ashraf
S/O Ghulam Mohd Pandit
R/O Uthoora Post Office Pinglana, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-544/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

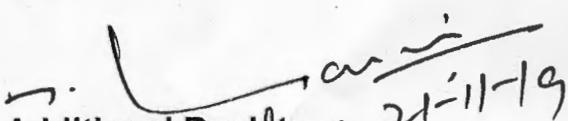

Mohammad Yasin Beigh
Additional Registrar

No: 21934-37/2019 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Ashraf, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

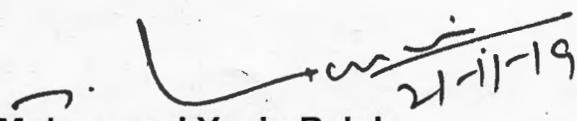
No: 931 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Manzoor Ahmad Bhat
S/O Bashir Ahmad Bhat
R/O Naroo, Tehsil & Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-545/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


21-11-19
Mohammad Yasin Beigh
Additional Registrar

No: 21940 45/P Dated: _____

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Manzoor Ahmad Bhat, Advocate**

.....for information and necessary action.


21-11-19
Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

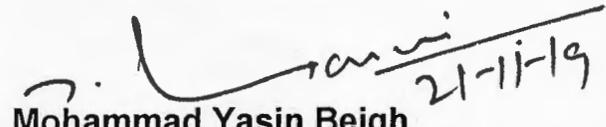
No: 932 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Naseer Ahmad Khan
S/O Gh. Mohd Khan
R/O Narkara, Khan Mohalla, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-546/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

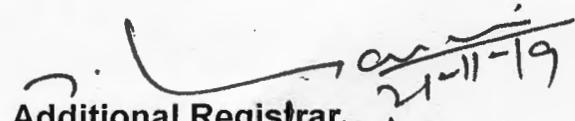

Mohammad Yasin Beigh
Additional Registrar

No: 21954-52/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Naseer Ahmad Khan, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 933 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Nisar Ahmad Dar
S/O Gh Nabi Dar
R/O Kuchmula, Tral, Bhagwadi Mohalla Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-547/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
22-11-19
Mohammad Yasin Beigh
Additional Registrar
M. Yasin Beigh
22-11-19

No: 21960-65/18 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Nisar Ahmad Dar, Advocate**

.....for information and necessary action.

M. Yasin Beigh
22-11-19
Additional Registrar
M. Yasin Beigh
22-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 934 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Ms. Nadima Akbar
D/O Mohd Akbar Sofi
R/O Brar, Chinar Colony, Bandipora
A/P Police Housing Colony, Qamarwari, Bemina, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-548/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh
Additional Registrar

21-11-19

No: 21966-71/LP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Bandipora/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Bandipora.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Nadima Akbar, Advocate**

.....for information and necessary action.

Additional Registrar

21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

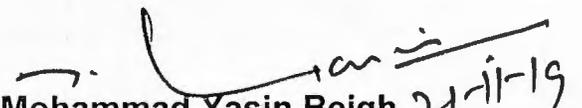
No: 939 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Rafee Sidiq
S/O Mohammad Sidiq Mir
R/O Kaka Sathu, Jamlatha, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-554/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh 21-11-19
Additional Registrar


No: 21996-2001/21 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Rafee Sidiq, Advocate**

.....for information and necessary action.


Additional Registrar 21-11-19


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 935 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Nargis Rashid
D/O Ab Rashid Sheikh
R/O Zaina Pora, Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-549/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh
Additional Registrar

No: 21972-77/P Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Shopian.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Nargis Rashid, Advocate**

..... for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

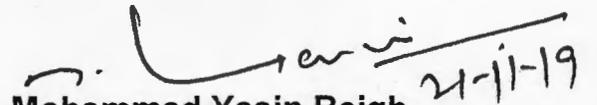
No: 936 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Owais Ahmad Mir
S/O Nazir Ahmad Mir
R/O Goripora, Noorbagh, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-550/2019 in the roll of Advocate maintained by this Registry.

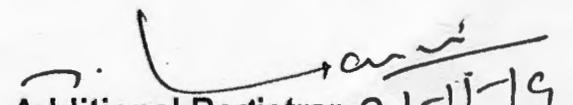
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar


No: 21978-83/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Owais Ahmad Mir, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

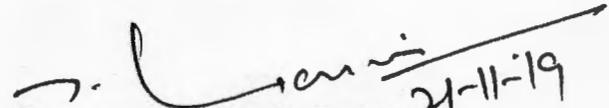
No: 937 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Raqeeb Mushtaq
S/O Mushtaq Ah. Sheikh
R/O Hand Chawalgam, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-552/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

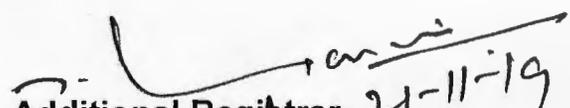

Mohammad Yasin Beigh
Additional Registrar

No: 21984-89/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kulgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Raqeeb Mushtaq, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 938 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Roohina Bano
D/O Gh Mohi Ud Din Ganie
R/O Safapora, Trisa, Tehsil Lar, Distt. Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-553/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

[Signature]
Mohammad Yasin Beigh 21-11-19
Additional Registrar
[Signature]

No: 21990-98/LB Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ganderbal.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Roohina Bano, Advocate**

.....for information and necessary action.

[Signature]
Additional Registrar 21-11-19
[Signature]

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

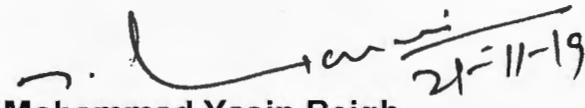
No: 948 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Showkat Majeed
S/O Ab Majeed Bhat
R/O Narkara, Bada Mohalla, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-563/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

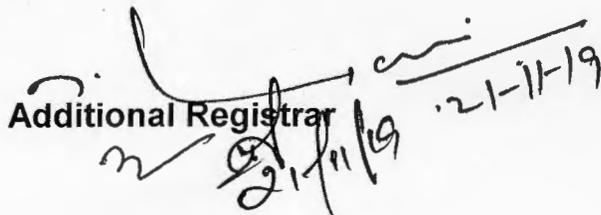

Mohammad Yasin Beigh
Additional Registrar

No: 22088-93/19 Dated: 22/11/2019 

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Showkat Majeed, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

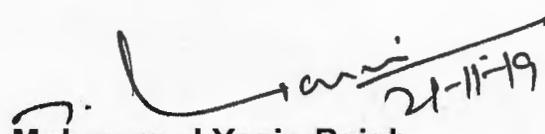
No: 949 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Sheikh Tanzeel Illahi
S/O Sheikh Ishrat Illahi
R/O Village Gundow, Tehsil Chillipingal, Distt. Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-564/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

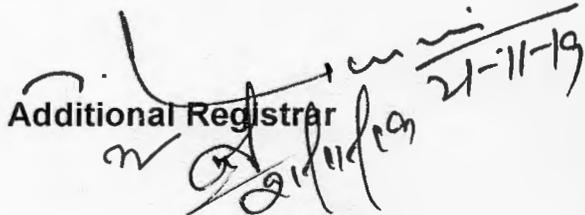

Mohammad Yasin Beigh
Additional Registrar

No: 22094-99 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sheikh Tanzeel Illahi, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

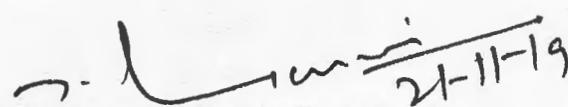
No: 950 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Shazia Mehraj
D/O Mehraj Ud Din Misgar
R/O18, Mirza Bagh, Suderbal, Hazratbal, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-565/2019 in the roll of Advocate maintained by this Registry.

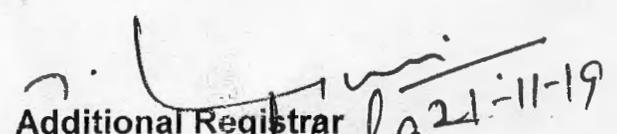
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 22300-5/LP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shazia Mehraj, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

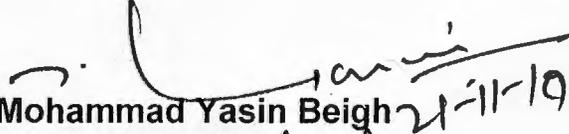
No: 957 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Sanpreet Singh
S/O Tirath Singh
R/O H.No.71, Sector No.6, Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-566/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

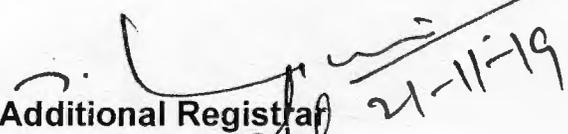

Mohammad Yasin Beigh
Additional Registrar

No: 22306-11/L Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sanpreet Singh, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

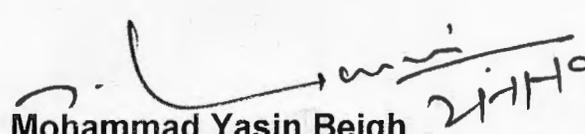
No: 952 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Sahir Ayoub
S/O Mohd Ayoub Hajam
R/O Wahipora, Tehsil Litter, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-567/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

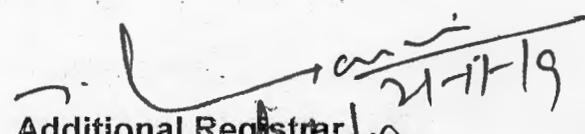

Mohammad Yasin Beigh
Additional Registrar

No: 22312-17/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sahir Ayoub, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 953 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Saamiya
D/O Abdul Majid Hangi
R/O Qammarwari, near Shah Cinema, Tehsil South, Distt. Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-570/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh
Additional Registrar

No: 22318-23/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Saamiya, Advocate**

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

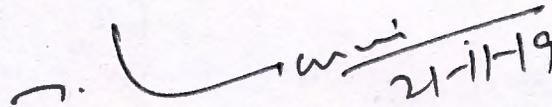
No: 954 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Syed Irfan Muhammad
S/O Syed Gh Muhammad
R/O Pachhar, Tehsil Rajpora, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-571/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

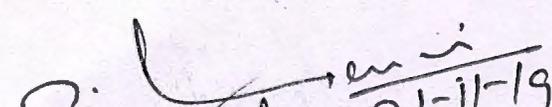

Mohammad Yasin Beigh
Additional Registrar

No: 22324-29/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Syed Irfan Muhammad, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

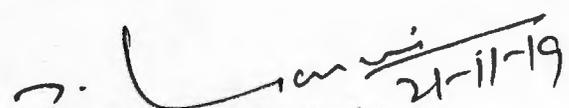
No: 955 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Syed Rayees Hassan
S/O Lt. Syed Hassan
R/O Hagger Pora (Budi Bugh) Sadat Mohalla, Tehsil Pattan, Distt.
Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-572/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 22330-38/A Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Syed Rayees Hassan, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

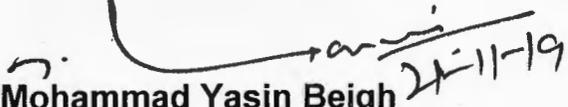
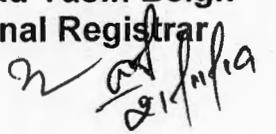
No: 957 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Shazia Akhter
D/O Mohammad Yousuf Mir
R/O Salia Panchalpora, Mir Pora, Tehsil Mattan, Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-574/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

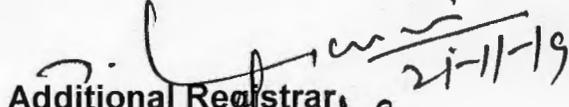
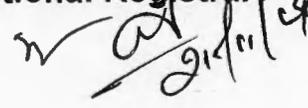

Mohammad Yasin Beigh
Additional Registrar
22-11-19


No: 22342-6/4 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shazia Akhter, Advocate**

.....for information and necessary action.


Additional Registrar
22-11-19


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

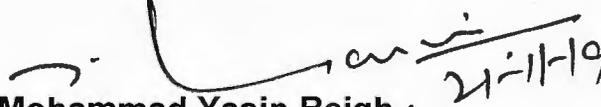
No: 956 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Shafia Nazir Shah
D/O Nazir Ahmad Shah
R/O Hurdoona, Tehsil Tarathpora, Distt. Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-573/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

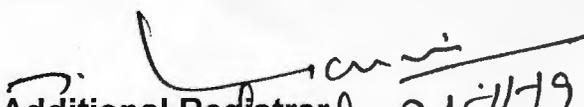
21-11-19

No: 22336-41/P Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kupwara.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shafia Nazir Shah, Advocate**

.....for information and necessary action.


Additional Registrar

21-11-19

27

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

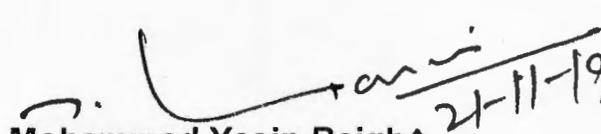
No: 923 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Jasbir Singh
S/O Subash Singh
R/O Pathwar, Tehsil Majalta, Distt. Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-536/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
22/11/19

No: 2188590/LP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Jasbir Singh, Advocate**

.....for information and necessary action.


Additional Registrar
22/11/19

29

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

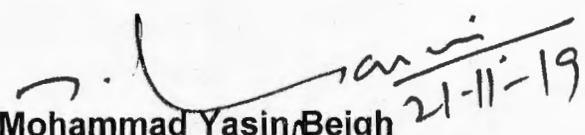
No: 925 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Mohd Ishan Nangroo
S/O Showket Ahmad Nangroo
R/O Kachdoora, Distt. Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-538/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

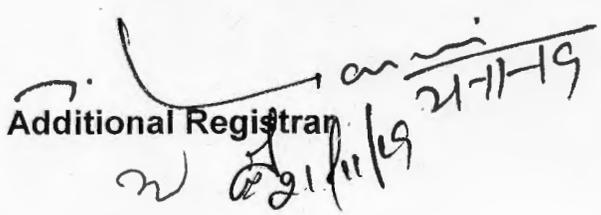

Mohammad Yasin Beigh
Additional Registrar

No: 2189720/LP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Shopian.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Ishan Nangroo, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 926 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Mudasir Ahmad Bhat
S/O Bashir Ahmad Bhat
R/O Chandihaar, Wanganpora, Idd Gah, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-539/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh
Additional Registrar

No: 21903-8/LP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mudasir Ahmad Bha, Advocate**

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

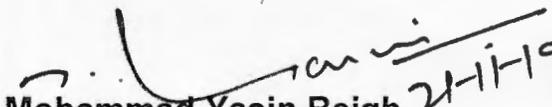
No: 927 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Mohammad Tahseen Sofi
S/O Farooq Ahmad Sofi
R/O Sofi Timber Traders, Rajwar Road, Handwara, Distt. Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-540/2019 in the roll of Advocate maintained by this Registry.

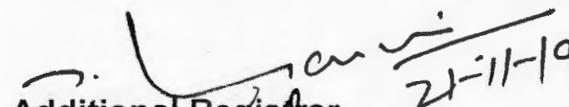
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar
21-11-19

No: 21909-14/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Kupwara.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohammad Tahseen Sofi, Advocate**
.....for information and necessary action.


Additional Registrar
21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 928 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Mohd Anwar
S/O Naik Mohd
R/O Khoriwali, Tehsil Darhal, Distt. Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-542/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh 21-11-19
Additional Registrar
21/11/19

No: 2/922-27/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Mohd Anwar, Advocate**

.....for information and necessary action.


Additional Registrar 21-11-19
21/11/19

32

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

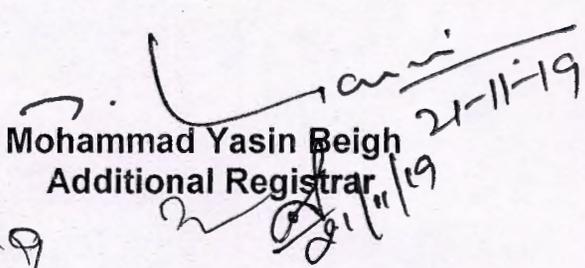
No: 968 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Manzoor Ahmad Shah
S/O Sauf Din Shah
R/O Sugan Yarinar, Wani Mohalla, Khag, Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-541/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

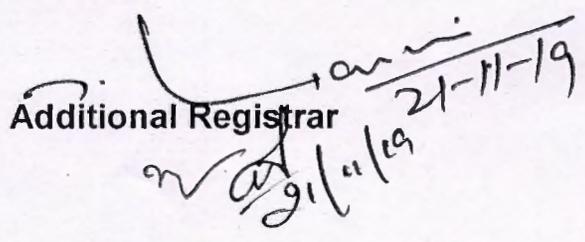

Mohammad Yasin Beigh
Additional Registrar
21-11-19

No: 22418-23/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Manzoor Ahmad Shah, Advocate**

.....for information and necessary action.


Additional Registrar
21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 940 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Raies Shafi Wani
S/O Mohamad Shafi Wani
R/O Namblabal, Pampore, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-555/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
 Additional Registrar

No: 22002-7/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Raies Shafi Wani, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

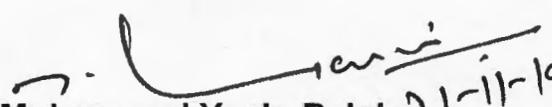
No: 941 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Shaheena Ali
D/O Ali Mohd Ganaie
R/O Kurhama ganderbal Eid Gah Mohalla, Tehsil Wakura, Distt. Ganderbal
A/P Kuestoo Ripora Hakeem Gund, Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-556/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh 21-11-19
Additional Registrar

No: 22002-13/10 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ganderbal.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shaheena Ali, Advocate**

.....for information and necessary action.


Additional Registrar 21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

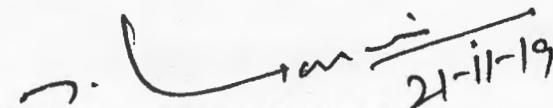
No: 942 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Shaziya Jaffar
D/O Mohd Jaffar Dar
R/O Hamdania Colony, Bemina, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-557/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

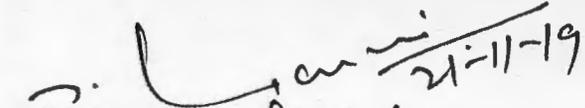

Mohammad Yasin Beigh
Additional Registrar

No: 22014-18/LP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Shaziya Jaffar, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

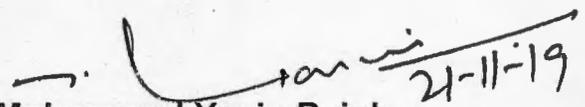
No: 943 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Sohail Ahmed Bhatti
S/O Nisar Ahmed Bhatti
R/O Dehri Ralyote, Manjakote, Distt. Rajouri
A/P W.No.7, Khawaja Market, Rajouri Teh. Manjakote

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-558/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 22020-28/1/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sohail Ahmed Bhatti, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

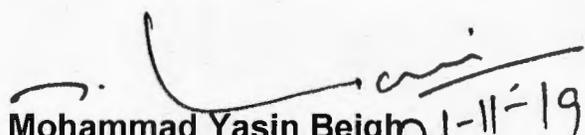
No: 924 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Karan Singh
S/O Balwant Singh
R/O H.No.42, W.No.4, Purana Daroor P/O Katra, Distt. Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-537/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

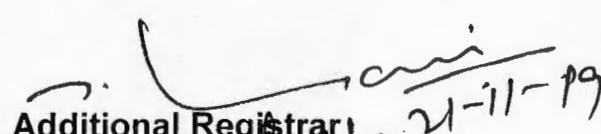

Mohammad Yasin Beigh
Additional Registrar

No: 2489.1-96/K.P Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Reasi.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Karan Singh, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

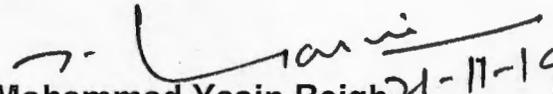
No: 919 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Ishfaq Ahmad Magrey
S/O Abdul Rashid Magrey
R/O Darhama, Tehsil Tangmarg, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-532/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

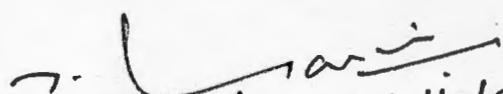

Mohammad Yasin Beigh 21-11-19
Additional Registrar

No: 21850-55/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ishfaq Ahmad Magrey, Advocate**

.....for information and necessary action.


Additional Registrar 21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 944 Dated: 23/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Sajad Ahmad Bhat

S/O Abdul Aziz Bhat

R/O Bugam Batapora, Alamdar Coloney, Tehsil Chadoora, Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-559/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh
Additional Registrar

No: 22064-69/21 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sajad Ahmad Bhat, Advocate**

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

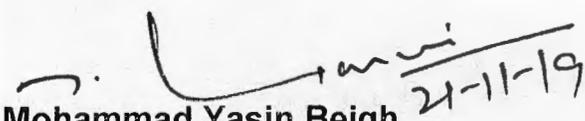
No: 945 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Shahid Rashid Bhat
S/O Abdul Rashid Bhat
R/O Aishmuqam, Mir Mohalla, Pahalgam, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-560/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

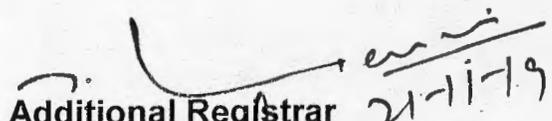

Mohammad Yasin Beigh
Additional Registrar

No: 22020-75/2/A Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Shahid Rashid Bhat, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

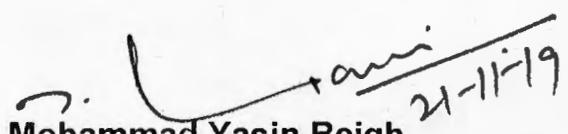
No: 946 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Sonali Sharma
D/O Tilak Raj Sharma
R/O Vill. Pargwal, P.O Pargwal, P.S Khour, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-561/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

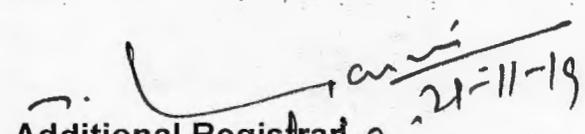

Mohammad Yasin Beigh
Additional Registrar

No: 22076-81 / Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Sonali Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 947 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Sanjeet Kumar
S/O ChuniLal
R/O Bellana Jodhpur, Tehsil Doda, Distt. Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-562/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh
Additional Registrar

No: 22082-87/LP Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Sanjeet Kumar, Advocate**

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

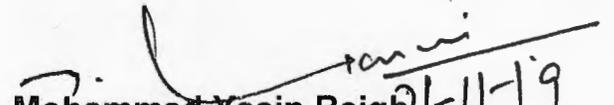
No: 958 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Dawood Amin
S/O Mohammad Amin Bhat
R/O Hari-Parigam, Tral, Tehsil Awantipora, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-525/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

No: 22348-53/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Dawood Amin, Advocate**

.....for information and necessary action.


Additional Registrar
21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

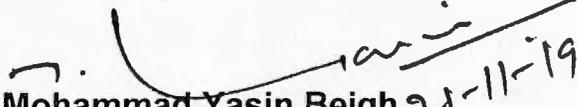
No: 959 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Tanveer Hussain Bhat
S/O Wali Mohammad Bhat
R/O Chattergam, Rawathpora, Haji Mohalla Tehsil B.K. Pora, Distt.
Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-576/2019 in the roll of Advocate maintained by this Registry.

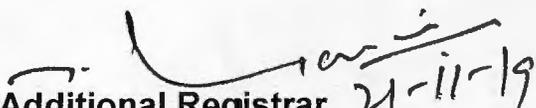
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh 21-11-19
Additional Registrar
21/11/19

No: 22354-59/L Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Tanveer Hussain Bhat, Advocate**
.....for information and necessary action.


Additional Registrar 21-11-19
21/11/19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

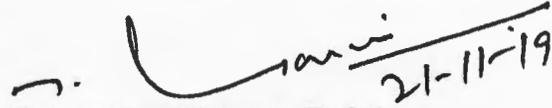
No: 960 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Mr. Tariq Aziz
S/O Abdul Aziz
R/O Raj Nagar, Tehsil & Distt. Budhal, Rajouri
A/P H.No.180-A, Subash Nagar, Lane No.2, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-577/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

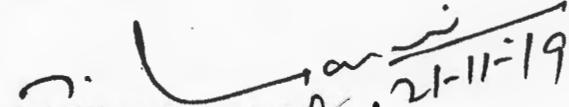

Mohammad Yasin Beigh
Additional Registrar

No: 2236-65/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Tariq Aziz, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

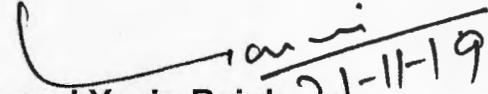
No: 961 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated 16.11.2019

Ms. Tehmeena Majid
D/O Abdul Majid Elayi
R/O Manchwa, Allayee Mohalla, Tehsil B.K. Pora, Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-578/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

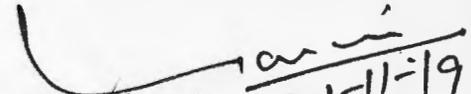

Mohammad Yasin Beigh
Additional Registrar
21-11-19

No: 22366-71/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Tehmeena Majid, Advocate**

.....for information and necessary action.


Additional Registrar
21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 982 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Uzma Muzafer
D/O Muzafer Ahmad Mir
R/O Rajpora, Qazi Mohalla, Tehsil Rajpora, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-579/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin Beigh
Mohammad Yasin Beigh
Additional Registrar

21-11-19

No: 2237277/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Uzma Muzafer, Advocate**

.....for information and necessary action.

M. Yasin Beigh
Additional Registrar

M. Yasin Beigh
21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

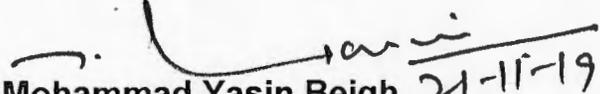
No: 963 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Uzma Bashir
D/O Bashir Ahmad Bhat
R/O Brientis Batapora, Tehsil & Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-580/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

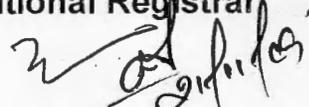

Mohammad Yasin Beigh 21-11-19
Additional Registrar


No: 2237893/18 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Uzma Bashir, Advocate**

.....for information and necessary action.


Additional Registrar 21-11-19


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

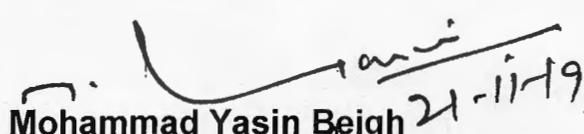
No: 964 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Ms. Umaima Hanief Wani
D/O Mohd Hanief Wani
R/O Old HMT Road Mustafa Abad Zainakote, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-581/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

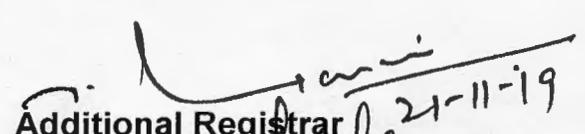

Mohammad Yasin Beigh
Additional Registrar

No: 223949/19 Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Umaima Hanief Wani, Advocate**

.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

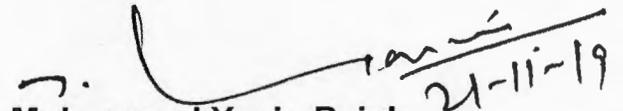
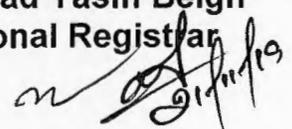
No: 965 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Vikram Sharma
S/O Rattan Sharma
R/O H.No.536-A, Near Airport Road Satwari, Narwal Pain, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-582/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


Mohammad Yasin Beigh
Additional Registrar

21-11-19

No: 22400-5/LL Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Vikram Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

21-11-19

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 966 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Zahid Hussain Hurrah
S/O Mohd Ibrahim Hurrah
R/O Goom Ahmad Pora, Tehsil Pattan, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-584/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh
Additional Registrar

No: 22406-11/2P Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Zahid Hussain Hurrah, Advocate**

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 967 Dated: 22/11/2019

It is hereby notified that vide High Court Order Dated **16.11.2019**

Mr. Wajid Javaid
S/O Javaid Ahmed Wani
R/O Kaskoot, Tehsil Banihal, Distt. Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-583/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh
Additional Registrar

No: 2241247/UB Dated: 22/11/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Ramban.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Wajid Javaid, Advocate**

.....for information and necessary action.

Additional Registrar